



आयकर अपीलीय न्यायाधिकरण, पुणे न्यायपीठ, "बी" बेंच, पुणे में।
IN THE INCOME TAX APPELLATE TRIBUNAL, PUNE "B" BENCH, PUNE
BEFORE SHRI SS VISWANETHRA RAVI, JUDICIAL MEMBER

AND

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 150/PUN/2021

निर्धारण वर्ष / Assessment Year : 2016-2017

Prashant Prabhakar Deogaonkar (HUF)

256/257, East Mangalwar Peth,

Solapur – 413 002

..... अपीलार्थी / **Appellant**

बनाम / V/s.

Principal Commissioner of Income Tax

Pune – 4

..... प्रत्यर्थी / **Respondent**

द्वारा / Appearances

Assessee by : None for the Assessee

Revenue by : Shri S. S. Meena

सुनवाईकीतारीख / Date of conclusive Hearing : 05/09/2022

घोषणाकीतारीख / Date of Pronouncement : 05/09/2022

आदेश / ORDER

PER G. D. PADMAHSHALI, AM;

The present appeal of the assessee is assailed against the order of Principal Commissioner of Income Tax, Pune-4 [for short "**PCIT**"] dt. 31/03/2021 passed u/s 263 of the Income-tax Act, 1961 [for short "**the Act**"], which in turn ascended out of the order of the Income Tax Officer, Ward-1(2), Solapur [for short "**AO**"] dt. 28/11/2018 passed u/s 143(3), for assessment year [for short "**AY**"] 2016-2017.



2. On this date of hearing, the learned departmental representative [for short **“DR”**] referring to the records entreated that, the appellant assessee filed an undated application seeking withdrawal of present appeal, citing as;

“To avoid protracted litigation, Appellant prays to allow to withdraw this appeal against order u/s 263 for AY 2016-17.”
(Emphasis supplied)

3. In the light of aforementioned facts, the Ld DR submitted that, the present appeal of the appellant ceases to be prosecuted, ergo; recording his no objection in allowing the withdrawal, we order accordingly.

4. Resultantly, the appeal of the appellant assessee is dismissed as withdrawn.

In terms of rule 34 of ITAT Rules, the order pronounced in the open court on this Monday 05th day of September, 2022.

-S/d-

SS VISWANETHRA RAVI
JUDICIAL MEMBER

-S/d-

G. D. PADMAHALI
ACCOUNTANT MEMBER

पुणे / PUNE ; दिनांक / Dated : 05th day of September, 2022.



आदेशकी प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Pune (Mh-India)
4. The CIT, Solapur (Mh-India)
5. विभागीय प्रतिनिधि, आयकर अपीलीय न्यायाधिकरण, पुणे "बी" बेंच, पुणे / DR, ITAT, Pune "B" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,
वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय न्यायाधिकरण, पुणे / ITAT, Pune.